

FIR No.533/2021
u/s 279/337 IPC
PS Punjabi Bagh
S/v Mohit Bhatia

22.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Ms. Jyoti Batra, Ld. Advocate for the applicant / accused Mohit Bhatia.

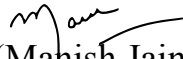
Reply filed on behalf of IO perused.

As per reply of IO, the RC and DL of accused / applicant Mohit Bhatia have been verified and he has no objection in releasing the same to the applicant.

In view of the aforesaid, the original DL and RC of vehicle bearing registration no. DL2CAL 9628 be released to the applicant as per rules and against due acknowledgment in terms of superdari order dated 18.06.2021. Applicant is directed to produce the above said documents as and when required during the trial of the present case.

Application is accordingly disposed off.

Copy of this order be given *dasti* to Ld. Advocate.


(Mahish Jain)

MM-01(West)/THC:Delhi

22.06.2021

e-FIR No.000994/2020
u/s 379/411 IPC
PS Punjabi Bagh
S/v Ravi @ Velding

22.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Rahul Verma, Ld. Advocate for the applicant / accused Ravi @ Velding.

An application for grant of bail is moved on behalf of accused / applicant Ravi @ Velding.

It is submitted by ld. counsel that accused / applicant has nothing to do with the present case and has been falsely implicated. It is further submitted that recovery has already been effected, charge sheet has been filed and accused / applicant is no more required for any custodial interrogation. It is further submitted that accused is in JC since 14.09.2020. It is further submitted that applicant shall not tamper with the evidence and is ready to abide by the terms of the bail.


Bail application is opposed by Ld. APP for the State stating that accused is a habitual offender and involved in several cases. It is further submitted that accused may commit the offence again if released on bail.

Considering the abovesaid submissions and the fact that recovery has already been effected and charge sheet has already been filed, accused / applicant is no more required for any custodial interrogation. Hence, accused / applicant Ravi @ Velding is admitted to bail on furnishing bail bond in the sum of Rs.25,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing.
3. That he shall furnish his address as and when he changes the same.

Application is accordingly disposed off.

Copy of this order be given *dasti* to Ld. Advocate.


(Manish Jain)

MM-01(West)/THC:Delhi
22.06.2021

e-FIR No.012260/2020
u/s 379/411/34 IPC
PS Punjabi Bagh
S/v Sourav @ Saurabh

22.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Shafiq Khan, Ld. Advocate for the applicant / accused
Sourav @ Saurabh.

An application for grant of bail is moved on behalf of accused / applicant Sourav @ Saurabh.

It is submitted by ld. counsel that applicant has nothing to do with the present case and has been falsely implicated. It is submitted by ld. Counsel that applicant met his friend / co-accused namely Rahul who offered him to drop at Connaught place on his scooter. It is further submitted by ld. Counsel that applicant was not aware about the alleged stolen scooter and he was falsely implicated by the police in the present case. It is further submitted that recovery has already been effected and applicant is no more required for any custodial interrogation. It is further submitted that applicant has no previous involvement in any other case. It is further submitted that applicant shall not tamper with the evidence and is ready to abide by the terms of the bail.

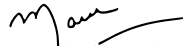
Bail application is opposed by Ld. APP for the State stating that accused may tamper with the evidence if released on bail.

Considering the abovesaid submissions and the fact that recovery has already been effected and that accused has no previous involvement, accused / applicant is no more required for any custodial interrogation. Hence, accused / applicant Sourav @ Saurabh is admitted to bail on furnishing bail bond in the sum of Rs.10,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing.
3. That he shall furnish his address as and when he changes the same.

Application is accordingly disposed off.

Copy of this order be given *dasti* to Ld. Advocate.


(Manish Jain)

MM-01(West)/THC:Delhi

22.06.2021